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Order QR

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 16-10-2026

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THE HONOURABLE MR JUSTICE N. ANAND VENKATESH

**CRP No. 3799 of 2026
and CMP No.16467 of 2026
and CMP No.27969 of 2026**



CNR:{HCMA011417662026}

Appellant(s)

Vs

Respondent(s)

Prayer:- Petition filed under Article 227 of the Constitution of India, to set aside the order dt.30.03.2026 made in I.A.No.2 of 2025 in O.P.No.377 of 2023, on the file of the Sub Court, Alandur.

For Petitioner(s): Mr.CH.Mohith Sai

For Respondent(s): Mr.A.M.Packianathan Easter
Asst.by:
Mr.Agathian J.Pandian
for M/s.Easter Legal

ORDER

This Civil Revision Petition has been filed under Article 227 of the Constitution of India challenging the fair and decreetal order dated 30.03.2026 passed in I.A.No. 2 of 2025 in O.P.No. 377 of 2023 on the file of the Sub Court, Alandur, wherein the Court below based on the application filed by the



respondent under Section 24 of the Hindu Marriage Act, 1955, fixed a sum of Rs.10,000/- as interim maintenance payable by the petitioner to the respondent.

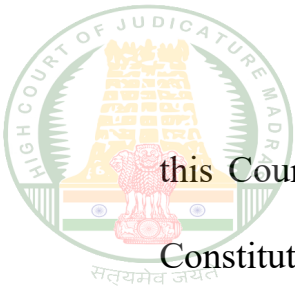
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2.Heard the learned counsel for the petitioner and the learned counsel appearing on behalf of the respondent and carefully perused the materials available on record and this Court also carefully went through the order passed by the Court below.

3.When this Civil Revision Petition was entertained by this Court on 14.07.2026, as an interim measure, this Court directed the petitioner to pay interim maintenance at the rate of Rs.7,000/- per month and further directed the petitioner to pay the arrears of maintenance as per the impugned order.

4.The arrears of maintenance have been paid as directed by this Court and the monthly interim maintenance is also being paid at the rate of Rs.7,000/- per month.

5.In the considered view of this Court, the Court below has properly exercised its discretion and fixed the interim monthly maintenance at Rs.10,000/- per month, payable by the petitioner to the respondent and the amount fixed by the Court below is reasonable and not exorbitant. Therefore,



this Court is not inclined to exercise its jurisdiction under Article 227 of the Constitution of India and interfere with the same.

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6. In view of the above, the order dated 30.03.2026 passed in in I.A.No. 2 of 2025 in O.P.No. 377 of 2023 on the file of the Sub Court, Alandur, is sustained. In view of the same, the petitioner is directed to remit the arrears of maintenance, since as per the interim order passed by this Court only Rs.7,000/- was paid per month as monthly maintenance and the same shall be paid, within a period of four weeks from the date of receipt of copy of this order. Considering the fact that the Original Petition is of the year 2023, there shall be a direction to the Sub Court, Alandur, to dispose of O.P.No. 377 of 2023, within a period of four months from the date of receipt of copy of this order.

7. In the result, this Civil Revision Petition is disposed of in the above terms. No Costs. Consequently, the connected miscellaneous petitions are closed.

8. Before drawing the curtains in the present case, this Court has noticed that, in the last three months, in almost every matrimonial dispute that has reached this Court, the marriages had taken place between the parties between the years 2019 to 2022. In more than 95% of those cases, the parties had hardly



lived together for six to nine months and in some cases, they had lived together only for three months. Incidentally, that period was when there was a total lockdown due to the pandemic situation. The Coronovirus has not only taken away human lives but had also destroyed the institution of marriage during that period. Since the parties were inside the same house, the best and worst aspects of their characters were exposed and most of them were under pressure, thinking about their future and it had a direct impact on their marital relationship. Therefore, those matrimonial disputes that arose during this period viz., 2000 to 2022, must be dealt with as a separate category and out of box thinking is required to resolve these disputes. This is in view of the fact that the parties lived together hardly for only a few months and they were going through extraordinary circumstances due to the pandemic. Hence, this Court is inclined to see if a different method can be adopted to resolve all those matrimonial disputes that has taken place during the period between 2020 to 2022.

9. In view of the above, there shall be a direction to all the Principal District Judges across the State of Tamil Nadu to collect the data from the concerned Family Courts/Courts dealing with matrimonial disputes pertaining to those marriages which had taken place between the year 2020 to 2022. If the data is placed before this Court before the next date of hearing, this Court will seek the assistance of the counsel who have rich experience in



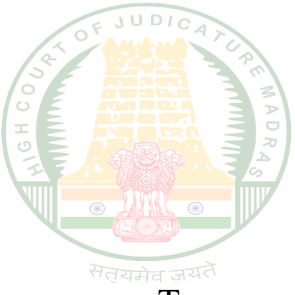
Family Court disputes and see if a different kind of solution can be adopted in all these cases. This Court is confident that such a step will surely have a positive impact and it will help many families coming together by resolving the dispute amicably.

10.A copy of this order shall be marked to all the Principal District Judges across the State of Tamil Nadu who shall collect the data as directed by this Court and it shall be placed before this Court before the next date of hearing.

11.Post this case under the caption 'For Filing Report' on 27.11.2026 at 2.15 p.m.

16-10-2026

Index:Yes/No
Speaking/Non-speaking order
Internet:Yes
Neutral Citation:Yes/No
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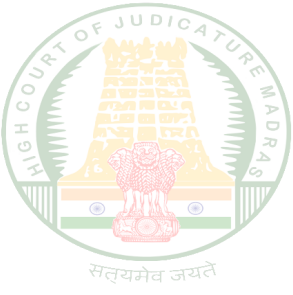


Order QR

The Sub Court, Alandur.

Copy to

All the Principal District Judges,
Tamil Nadu.



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N.ANAND VENKATESH J.

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